

(ख) प्रश्न नहीं उठता ।

(ग) दिल्ली प्रशासन द्वारा दी गयी जानकारी में एक बात की कमी थी। कम्पनी से अपेक्षित जानकारी प्राप्त करने के लिए प्रशासन से कहा गया है।

Relics of Tantia Tope

8730. SHRI BENI SHANKER SHARMA:
SHRI D.C. SHARMA:

Will the Minister of EXTERNAL AFFAIRS be pleased to refer to the reply given to Unstarred Questions No. 7349 on 23rd April, 1969 regarding relics of Tantia Tope and State the place chosen to keep the Achkan and dock of hair of Tantia Tope?

THE DEPUTY MINISTER IN THE MINISTRY OF EXTERNAL AFFAIRS (SHRI SURENDRA PAL SINGH): Matter is still under consideration of the Government.

Indian move in U.N.O. on Rhodesia

8731. SHRI D.N. PATODIA:
SHRI SHIVA CHANDRA JHA:

Will the Minister of EXTERNAL AFFAIRS be pleased to state:

(a) whether India has pointed out to the inadequacies in implementing sanctions against Rhodesia in General Assembly of the U.N.O., recently;

(b) whether the Indian representative suggested measures for making them more effective; and

(c) if so, the reaction of other countries in regard to the above proposals?

THE DEPUTY MINISTER IN THE MINISTRY OF EXTERNAL AFFAIRS (SHRI SURENDRA PAL SINGH): (a) to (c). Yes, Sir. At the last Session of the General Assembly in 1968, India co-sponsored a resolution, which affirmed that "the sanc-

tions so far adopted will not put an end to the illegal racist minority regime, unless they are comprehensive, mandatory, strictly supervised by force and complied with, in particular by South Africa and Portugal."

The resolution also called upon the U.K. Government to use force to put an immediate end to the illegal regime, and suggested that the scope of the sanctions should be widened and especially that sanctions should be imposed on South Africa and Portugal, for having refused to carry out the mandatory decisions of the Security Council. The resolution was adopted by 86 votes in favour, 9 against with 19 absentions. Those who voted against the resolution were Australia, Belgium, Luxembourg, Netherlands, New Zealand, Portugal, South Africa, U.K. and U.S.A.

Compensation Claimed From Pakistan for Persons Injured by East Pakistan Rifles in Maldah District

8732. SHRI D. N. PATODIA : Will the Minister of EXTERNAL AFFAIRS be pleased to state:

(a) whether it is a fact that three persons were hurt in firing by the East Pakistan Rifles on the Bamungaon Sector in Maldah District recently;

(b) whether Government have claimed any compensation from the Pakistan Government on this account; and

(c) if so, the reaction of the Government of Pakistan thereto?

THE DEPUTY MINISTER IN THE MINISTRY OF EXTERNAL AFFAIRS (SHRI SURENDRA PAL SINGH): (a) Yes, Sir.

(b) The injuries were not of a serious nature. Compensation has been demanded by the State Government and also by the Inspector General of Police, Border Security Force, from their Pakistani counterparts.

(c) Reply from the Pakistan authorities on this point is awaited.